

W.E.F. 09-10-2023

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE, WEST DISTRICT,, TIS HAZARI COURTS, DELHI

LINK ROSTER OF METROPOLITAN MAGISTRATES (WEST) DISTRICT

In supersession of the order No. 2857-2913/ CMM(West) LR/2023 dated 06-09-2023, the following changes are made in the Link Roster of Ld. Metropolitan Magistrates, West District Delhi :

Metropolitan Magistrates of West District Delhi					
Sr No.	Name of the MMs	Room No.	<=>	Name of the MMs	Room No.
1	Ms. Shivli Talwar	358	<=>	Ms. Karuna	158
2	Ms. Sonam Singh-II	245	<=>	Ms. Mansi Malik	03(CBA-I)
3	Ms. Aneeza Bishnoi	353	<=>	Ms. Akansha Gautam	252
4	Sh. Anshul Mehta	341	<=>	Sh. Bhavaya Karhail	102(CBA-II)
5	Ms. Neetika Kapoor	356	<=>	Ms. Kirandeep Kaur	103 (CBA-II) -
6	Ms. Shagun	268	<=>	Sh. Karanbir Singh	04(CBA-I)
7	Ms. Swati Gupta-II	355	<=>	Sh. Shubham Devadiya	336A
8	Sh. Ankit Karan Singh	30	<=>	Sh. P. Bhargav Rao	292
9	Sh. Devanshu Sajlan	289			

Notes:-

01. Whenever any MM is on leave or busy in remand proceedings in Hospitals etc. or is not available due to any reason, her/his work shall be looked after by the link magistrate shown against her/his name in the opposite column. In case both the said MMs are on leave or not available for similar reason, the MMs whose name is mentioned immediately below the name of the MM concerned shall work as next link MM and shall look after the work of court of MM whose name finds mentioned above her/his name. In case even the next link MM mentioned immediately below the name of concerned MM is on leave or somehow not available, the MM whose name finds mentioned immediately below thereafter shall work as next link MM for such duration and so on and so forth. The two MMs mentioned in the first horizontal line shall be deemed to be MMs placed immediately below the two MMs mentioned in the last horizontal line in the roster for the above purpose.
02. Sh. Devanshu Sajlan, Ld MM, shall dispose off all the judicial work of Ld. C.M.M. (West) District, Delhi as and when Ld. C.M.M.(West) District Delhi is on leave or otherwise busy or not available. In the absence of Sh. Devanshu Sajlan, Ld MM the same shall be looked after by Ms. Karuna, Ld. MM and in the absence of both MMs the said work shall be looked after by the Concerned Duty MM of the day.
03. In the absence or non availability of Ld. CMM, West District, Delhi being on leave or otherwise, the administrative work of the office of the Ld. C.M.M.(West) District, Delhi shall be looked after by the undersigned and in the absence of undersigned this part of the work shall be looked after by Ms. Karuna, Ld. MM and in the absence of Ms. Karuna, Ld. MM, the said work shall be looked after by the concerned Duty MM of the Day.
04. In the absence or non availability, or being on leave or otherwise busy with the administrative work, the court work of undersigned shall be looked after by Ms. Swati Gupta-II, Ld MM and in the absence of Ms. Swati Gupta-II, Ld MM the said work shall be looked after by Ms. Akansha Gautam, Ld. M.M and in the absence of both MMs the said work shall be looked after by the Concerned Duty MM of the day.
05. Sh. Gaurav Katariya, Ld. MM N I Act (Digital Court-01) West District, Delhi and Sh. Vaibhav Pratap Singh, Ld. MM NI Act (Digital Court -02) West District, Delhi are the Link of each other Court. In case both the Metropolitan Magistrate of Digital Court West District Delhi are on leave the court work of NI Act, Digital Courts of West District Delhi shall be placed before the undersigned//Duty MM of the day for marking it further

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- (A). An application for recording statement u/s 164 Cr. P C & application of TIP moved before area MM shall be marked to the first Link MM as stated here in above. Statements of Prosecutrix in Rape or any other sexual offences be placed directly before Female Link M.Ms skipping Male Link M.Ms in between.
- (B). If the first Link MM is on leave or absent on account of having gone for some official duty such application shall be made over by the area MM to the next Link MM and so on as per table mentioned above.
- (C). If the area MM is on leave or absent, his/her link MM or in case of absence even of later his/her next link MM shall deal with the application in the same manner deeming it to have been made over to him / her formally in terms of direction No. (A) and (B) (Supra). For removal of doubts it is clarified that in such situations formal marking order shall not be necessary, nor awaited by the Link MM or next MM (as the case may be) who shall proceed to record the statement u/s 164 Cr. P.C. or to conduct TIP.
- (D). Upon the application being made over to any MM/Link MM in terms of the direction No. (B) and (C) (Supra) or receipt of such application by the Link MM or next Link MM (as the case may be) in situation mentioned in direction No.(C)(Supra), the MM in question shall ordinarily be himself responsible for disposal of the application, except for special reason, which may be recorded, in which event the application shall be directed to be put up for necessary directions before the Ld. C.M.M.(West) District Delhi
- (E). Where the existing Link Magistrate has fixed a particular date for recording certain proceedings like TIPs of case property etc. proceedings shall be conducted by him/her only on date so fixed, so as to avoid inconvenience to litigants.
- (F). All the Ld. MMs are directed to dispose of recording of statement u/s164 Cr. P.C. assigned to them by their link Ld. MMs preferably on the same date or for reasons to be recoded, on the earliest subsequent date.
- (G) All the Ld MMs are further directed that the statement of the child witness u/s 164 Cr.,P.,C mandatorily recorded in the designated room No. 211, 2nd Floor and all procedural guidelines shall be strictly complied with. (reference No. 38198-276/Circular/2012/Genl./ Delhi dated 04-09-2012 issued by the Ld. District and Sessions Judge Delhi)
07. The Link MM besides fixing dates will also do other misc. work including recording of evidence of the court on leave (except framing charge or passing final judgment), depending purely on availability of time and volume of work fixed in their own court.
08. The Link MM shall first come to the court of Ld. MM on leave, personally adjourn the matter listed, dispose of misc. application and then start the work of her/his own court.
09. In order to avoid delay in regulation of the court work, Ld. ACMM / MMs shall issue instructions making it the responsibility of their respective Reader/Ahlmads/Steno (in that order) to intimate in writing to the office of the Ld. C.M.M.(West) District Delhi by 10:15 AM positively on the date when presiding officer happens to be on leave or absent with application not having come in advance.
10. In any case, the Link Magistrates shall commence work in the concerned court when presiding officer is on leave by 10:30 AM. In case where a particular officers is expected to work as link Magistrate, in more then one court on a given day, he shall suitably instruct the Reader of such court to inform the litigants and Bar about the time when the Link Magistrate would be coming to such other court (refer circular No. 5958-6040/CMM/99 dated 19-07-1999).

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1. For the purpose of recording of TIP of accused persons, and TIP of case property, where case pertains to Juvenile Justice Board-III of west District, (High Court order no. 43/DHC/Gaz./G-7/VI.E.2(a)2018 dated 23.05.2018) the same shall be placed before the court of Sh. Anshul Mehta, Ld. MM. In the absence of Sh. Anshul Mehta, Ld. MM-01, West District Delhi, this part of work shall be looked after by his first link and in the absence of first link MM, this part of the work shall be look after by the second Link M.M. and so on and so forth as per table mentioned above.

12. Application for statement u/s 164 Cr.P.C of any child/ victim less than 18 year pertaining to POCSO Act will be marked by undersigned and in the absence of undersigned, the same will be marked by the concerned Duty MM of the day. The concerned M.M while recording statements U/s 164 Cr.P.C. shall keep in mind the provisions of Section 25 & 26 of the Protection of Children from Sexual Offences Act, 2012 which broadly provide accompanying of Parents/representative, confidentiality, taking assistance of translates / interpreter if required & in case of mentally or physically challenged persons audio-video recording, subject to availability of such means.

CLAUSE FOR PLEA BARGAINING COURTS:-

13. The application of plea bargaining shall be assigned by the MM to his/her Link MM as per link roster. The case file shall be sent to the court of Link MM for fixing of date of appearance before the Link Court. The assignee MM shall act as "Plea Bargaining Court" for such case till disposal of the plea bargaining and after completion of plea bargaining proceedings, the case file shall be sent back to the concerned court directly. All the summons/notice in respect of Plea Bargaining application shall be issued by the Ahlmad of the Plea Bargaining Court. In case of absence of Ld. MM of Plea Bargaining court during continuation of such proceedings the matter shall simply be adjourned for short period by the Link MM of the "Plea Bargaining Court".



(RUBY NEERAJ KUMAR)
Addl. Chief Metropolitan Magistrate
West District, Delhi

No. 3233-3287 CMM(West)/LR/2023

Copy forwarded for information and necessary action to:-

01. The Hon'ble Registrar General, High Court of Delhi, New Delhi
Through Ld. Principal District & Sessions Judge, (West), Delhi
02. The Principal District & Sessions Judge, (HQ), Delhi
03. The Principal District & Sessions Judge, (West), Delhi
04. The Principal District & Sessions Judge all district Delhi/New Delhi
05. The Ld. officer Incharge, Pool Car, Tis Hazari Courts, Delhi
06. The CMMs, all District, Delhi/New Delhi,
07. The Metropolitan Magistrates, West District, Tis Hazari Courts Complex, Delhi.
08. The Director of Prosecution, Tis Hazari Courts, Delhi.
09. The Commissioner of Police, Delhi
10. The I G (Prison), Tihar Jail, Delhi/New Delhi.
11. The Secretary, Bar Association, Tis Hazari Courts, Delhi
12. The Supdt. Jail, New Delhi/Lock-Up Incharge, Tis Hazari Courts, Delhi
13. The Admn. Officer(Judl), Hindi Department, R. No. 237, Tis Hazari Courts, Delhi
14. Law Officer, Tihar Jail, Delhi/New Delhi.
15. For Uploading on centralized web-site through LAYERS
16. The Video Conferencing, R. No. 211, Tis Hazari Courts, Delhi.
17. The Care Taking Branch Hq &(West), Tis Hazari Courts, Delhi
18. The Reader to court of undersigned.
19. The Cash Branch, West District, Tis Hazari Courts, Delhi.
20. PS to Ld. Principal District and Sessions Judge(West) District, Delhi
21. Office file

Dated, Delhi the 07-10-2023



(RUBY NEERAJ KUMAR)
Addl. Chief Metropolitan Magistrate
West District, Delhi